

Kin of deceased Gujarat worker from K'pada get Rs 6L rehab

After intervention
of NHRC

RAJESH BEHERA ■ Kendrapada

Thanks to the intervention of National Human Rights Commission(NHRC), the family of an electrocuted worker of Kendrapada district who died while working in a mill in Gujarat, got compensation amount of Rs 6 lakh on August 12.

Notably, the NHRC passed the order acting on a petition filed by rights defender Sagar Kumar Jena of Kendrapada on August 12. The complainant drew attention of the Commission towards a newspaper re-

port published on May 17, 2024 wherein a migrant worker, identified as Sanjay Swain (35), resident of Benupali village, under Marshaghai block of Kendrapada district, died on May 16, 2024 while working in a spinning mill at Surat, Gujarat.

The complainant further submitted that the deceased was the only earning member of his family, who had been working as a cotton worker in Pandesara Sonal Industrial Society of Surat for 12 years. He requested compensation to the next of kin (Nok) of the deceased worker, and an impartial investigation into the matter.

Pursuant to the directions of

the Commission, the Labour Commissioner, Gujarat State, Gandhinagar, submitted a report. It was said that an inquiry was immediately conducted on July 9, 2024. An inspection was carried out and the Deputy Labour Commissioner, Surat has taken steps to identify the NoK of the deceased who are presently residing in his native place in Odisha. The Labour Union which is working for the Odia workers was contacted and the union has assured to take steps to file proper claim through the NoK of the deceased.

Pursuant to further direction, the Director of Labour,

Gujarat, submitted the latest report on May 19 wherein it is submitted that the Labour Officer issued inspection notice under the Minimum Wages Act, 1948 and Gujarat Minimum Wages Rules, 1961, for submission of relevant records to the establishment where the worker died. As the establishment failed to submit the required documents within the stipulated time, a case was filed with case No. CC/1211/2024 at Labour Court, Surat, on November 9, 2024.

Later, the mill owner paid ex-gratia of Rs 6 lakh to the legal heir of the deceased worker Swain.

RTI info on custodial deaths denied

Kochi: State police department denied details of custodial deaths over the last five years in response to an RTI query, stating that state crime records bureau (SCRB) was exempt from RTI Act.

The department denied the data, stating that SCRB was exempt from providing information as per Section 24 (4) of RTI Act in matters other than those related to human rights violations and corruption. "Since the information sought doesn't fall under the categories of human rights violations and corruption, we are unable to provide the information sought in compliance with govt orders," said the reply from state public information officer of police department.

The RTI query filed by activist Dhanaraj S sought district and police station-wise numbers of custodial deaths reported in Kerala from Jan 1, 2020, to July 31, 2025. He also sought details of custodial death cases forwarded to NHRC during the same period.

Dhanaraj said that denial of information on the mentioned grounds was incorrect and contrary to law. "Custodial deaths are human rights violations under Article 21, so Section 24 provision applies and disclosure must follow state information commission approval within 45 days," he said.

He said he would file the first appeal under Section 19 (1) of RTI Act. TNN

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NHRC notice to UP govt in Noida school kid case

PIONEER NEWS SERVICE

■ Lucknow

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that corporal punishment by a teacher fractured the shoulder of a third standard student at a government-run primary school in the Gautam Buddha Nagar district.

The NHRC served a notice on the state government on Monday, seeking a detailed report in the matter.

The boy did not disclose the incident but refused to go to school till after 3-4 days when his younger brother informed the parents that he was injured due to being beaten with a stick by a teacher.

The NHRC observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim. Therefore, it issued notices to UP's principal secretary, Basic Education Department and the commissioner of police of Gautam Buddha Nagar, calling for a detailed report on the matter within two weeks.

According to the media report carried on August 7, 2025, the parents of the victim boy admitted him to a hospital where a surgery on his shoulder is scheduled.



NHRC notice to UP govt on corporal punishment of Class 3 student

STATESMAN NEWS SERVICE

LUCKNOW, 18 AUGUST

The National Human Rights Commission (NHRC), taking suo motu cognisance of an incident of alleged corporal punishment meted out by a teacher to a Class 3 student at a government-run primary school in Gautam Budh Nagar district, UP, served a notice to the state government on Monday.

The incident reportedly resulted in a fractured shoulder, requiring surgical intervention.

According to a media report published on 7 August, 2025, the young boy initially did

not disclose the cause of his injury, but his reluctance to attend school for several days raised concerns. It was only after his younger brother revealed that the injury was caused by a teacher's beating with a stick that the matter came to light.

The child's parents subsequently hospitalised him, where a surgery was scheduled for the serious shoulder injury.

The NHRC issued notices to the Principal Secretary of Department of Basic Education, UP, and District Police Commissioner of Gautam Budh Nagar, seeking a detailed report within two weeks.

पत्रकार पर हमला : एनएचआरसी ने पंजाब के डीजीपी को किया तलब आयोग ने इस मामले से जुड़ी मीडिया रिपोर्टों पर स्वतः संज्ञान लिया

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरदासपुर जिले के बटाला इलाके में पत्रकार बलविंदर सिंह पर दो पुलिस अधिकारियों के बेरहमी से हमला करने के मामले में पंजाब के पुलिस महानिदेशक (डीजीपी) को तलब किया है और तत्काल रिपोर्ट मांगी है। दरअसल, एनएचआरसी ने इस मामले से जुड़ी मीडिया रिपोर्टों पर स्वतः संज्ञान लिया है।

इस घटना को गंभीरता से लेते हुए एनएचआरसी ने कहा है कि यह वाक्या मानवाधिकारों के गंभीर उल्लंघन और सत्ता का दुरुपयोग हैं। आयोग ने राज्य के डीजीपी को एक

औपचारिक नोटिस जारी कर दो हफ्ते के अंदर मामले की तफ्तील से रिपोर्ट पेश करने को कहा है। इसके साथ ही कहा है कि रिपोर्ट में मामले की जांच के मौजूदा हालात और पत्रकार की सेहत का भी विस्तृत विवरण शामिल होना चाहिए।

पत्रकार बलविंदर सिंह पर एक अगस्त को स्वतंत्रता दिवस से पहले कानून व्यवस्था की ड्यूटी के लिए बटाला में तैनात दो पुलिसकर्मियों ने हमला किया था। इसकी वजह महज इतनी थी कि बलविंदर ने इलाके में उनकी मौजूदगी को लेकर सवाल पूछा था। एक व्यस्त सड़क

पर दिनदहाड़े बेरहमी से पत्रकार को पीटते दो पुलिसकर्मियों का यह वीडियो सात अगस्त को सामने आया और तेजी से वायरल हो गया। 2 मिनट 16 सेकंड की इस वीडियो फुटेज में एक अधिकारी वर्दी और दूसरा सादे कपड़ों में बलविंदर सिंह को बार-बार घूंसे और लात मारते हुए दिखाई दे रहे।

स्थानीय लोगों के पानी से भरे गड्ढे में बेसुध पत्रकार की मदद के लिए दौड़कर आने तक लोग तमाशबीन बने देख रहे थे। इस वीडियो के सोशल मीडिया पर आते लोग आक्रोशित हो उठे और इंसान की मांग करने लगे। एजेंसी

Hindu

NHRC issues notice to Punjab government over assault of a journalist by two police officers

The incident occurred on August 1 in Batala in Gurudaspur

<https://www.thehindu.com/news/national/nhrc-issues-notice-to-punjab-government-over-assault-of-a-journalist-by-two-police-officers/article69947306.ece>

Published - August 19, 2025 06:48 am IST - New Delhi

The Hindu Bureau

The National Human Rights Commission (NHRC) on Monday (August 18, 2025) issued a notice to the Punjab government over the assault of a journalist by two police officers in the Batala area of Gurdaspur district.

In a video grab of the incident that took place on August 1, the victim could be seen lying motionless as the police personnel walked away after assaulting him.

The accused police officers had been deployed to Batala for security duty. The journalist reportedly asked questions in connection with their presence at the spot, which enraged them, leading to his assault.

Observing that the matter raises serious issues of violation of human rights, the Commission issued a notice to the State Director General of Police calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation and the health of the victim journalist.

Hindustan Times

Assault on scribe: NHRC seeks report from Punjab DGP

<https://www.hindustantimes.com/cities/chandigarh-news/assault-on-scribe-nhrc-seeks-report-from-punjab-dgp-101755546836572.html>

By HT Correspondent, Chandigarh

Published on: Aug 19, 2025 07:14 am IST

The NHRC, which took note of a media report about the attack, observed that the incident, if true, raises serious issues of violation of human rights.

The National Human Rights Commission (NHRC) has taken a suo motu cognisance of the assault on a journalist by two Punjab Police officials in full public in the Batala area of Gurdaspur district, and has called for a detailed report from the director general of police (DGP).

The attack on the journalist took place on August 1, and the incident came to light when a video went viral on social media.

The NHRC, which took note of a media report about the attack, observed that the incident, if true, raises serious issues of violation of human rights. "Therefore, it has issued a notice to the state director general of police calling for a detailed report on the matter within two weeks," according to an official release. It said the report is expected to include the status of the investigation and the health condition of the victim journalist.

The attack on the journalist took place on August 1, and the incident came to light when a video went viral on social media. In the video, the two cops, one in uniform and the other in plain clothes, can be seen dragging the journalist and punching him on a busy street in Batala. The one wearing uniform kicked him, causing the scribe to fall down on the road. As he lay motionless in a puddle, the policemen walked away.

The two police officials had been deployed to Batala for a law-and-order duty in connection with the Independence Day. The journalist had reportedly asked them some questions in connection with their presence which allegedly enraged them leading to the assault. Deputy superintendent of police Sanjeev Kumar later said that the two policemen were identified as sub-inspectors Surjit and Mandeep Singh of the 5th Battalion of Punjab Police Commandos stationed in Bathinda and suspended for assaulting the journalist.

punjabnews.com

NHRC takes suo motu cognizance of journalist assault in Punjab, seeks report from DGP

<https://punjabenews.com/English/latest/nhrc-takes-suo-motu-cognizance-of-journalist-assault-in-punjab-seeks-report-from-dgp/>

By punjabenews19 - August 18, 2025

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report about a journalist allegedly assaulted by two Punjab Police officers in the Batala area of Gurdaspur district.

In a video grab of the incident, the journalist was seen lying motionless as the policemen walked away after the assault. The Commission said that if true, the contents of the report raise serious concerns of human rights violation.

The NHRC has issued a notice to the Punjab Director General of Police, seeking a detailed report within two weeks. The report is expected to cover the status of the investigation as well as the health condition of the victim.

According to reports published on August 7, the incident took place on August 1, when the two police officers were deployed in Batala for law and order duty ahead of Independence Day. The journalist had reportedly questioned them about their presence, which allegedly enraged the officers and led to the assault.

Big News Network.com

NHRC initiates action over journalist's assault in Punjab; seeks urgent report from state DGP

<https://www.bignewsnetwork.com/news/278517239/nhrc-initiates-action-over-journalist-assault-in-punjab-seeks-urgent-report-from-state-dgp>

ANI | 18th August 2025, 22:35 GMT+11

New Delhi [India], August 18 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports concerning the alleged assault of journalist Balwinder Singh by two Punjab Police officers in the Batala area of Gurdaspur district.

The assault reportedly occurred on August 1, when two police personnel deployed in Batala for law and order duties ahead of Independence Day allegedly attacked Singh after he questioned their presence in the area.

A video of the incident, which surfaced on August 7 and quickly went viral, shows the journalist being brutally beaten in broad daylight on a busy street.

In the 2-minute 16-second footage, one officer in uniform and another in civilian clothes are seen repeatedly punching and kicking Singh, who eventually collapses into a waterlogged pothole. As he lies motionless, the man in civilian attire returns to kick him again, followed by the uniformed officer, who briefly checks on him before walking away.

Bystanders appear stunned and do not intervene until a group of locals finally rushes to assist the unresponsive journalist.

Taking serious note of the incident, the NHRC has stated that the reported facts, if accurate, point to a grave violation of human rights and abuse of power.

The Commission has issued a formal notice to the Director General of Police (DGP), Punjab, demanding a comprehensive report within two weeks.

The report must include the current status of the investigation and a detailed account of the journalist's health condition, stated NHRC.

The video has sparked widespread outrage across social media and civil society, with calls for accountability and justice. The incident has reignited concerns over press freedom and the conduct of law enforcement personnel. (ANI)

India Education Diary

NHRC, India takes suo motu cognizance of the reported assault of a journalist by two police officers in Batala area of Gurdaspur district, Punjab

<https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-assault-of-a-journalist-by-two-police-officers-in-batala-area-of-gurdaspur-district-punjab/>

By iednewsdesk | August 18, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report about a journalist assaulted by two Punjab Police officers in full public in the Batala area of Gurdaspur district, Punjab. Reportedly, in a video grab of the incident, the victim could be seen lying motionless as the police personnel walked away after assaulting him.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the State Director General of Police calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation and the health of the victim journalist.

According to the media report, carried on 7th August, 2025, the incident happened on 1st August, 2025. The two police officers were deployed to Batala for a law and order duty in connection with the Independence Day. The journalist reportedly asked some questions in connection with their presence which enraged them leading to his assault.

Devdiscourse

NHRC Demands Answers After Journalist Assault Sparks Outrage

The National Human Rights Commission has taken action following reports of journalist Balwinder Singh's alleged assault by Punjab Police officers. A viral video shows Singh being attacked, sparking public outrage. The NHRC demands a thorough investigation report from the Punjab Police within two weeks, highlighting concerns over press freedom and abuse of power.

<https://www.devdiscourse.com/article/headlines/3545539-nhrc-demands-answers-after-journalist-assault-sparks-outrage>

Devdiscourse News Desk | Updated: 18-08-2025 17:06 IST | Created: 18-08-2025 17:06 IST

The National Human Rights Commission (NHRC) has officially responded to media reports implicating two Punjab Police officers in the assault of journalist Balwinder Singh. The incident allegedly took place on August 1 in Gurdaspur district's Batala area as Singh questioned the officers' presence.

A video from August 7 depicts the violent attack, capturing one officer in uniform and another in civilian clothes repeatedly striking Singh in a crowded street. Singh falls into a waterlogged pothole as bystanders watch in shock. The attack concludes with another blow while Singh lies motionless.

With the NHRC labeling the act as a potential human rights violation, a formal notice has been sent to Punjab's Director General of Police, mandating a detailed investigation report within two weeks. The video has intensified debates about the safety of journalists and the limits of police power.

(With inputs from agencies.)

NewsX

`Grave Violation Of Human Rights': NHRC Takes Action Over Journalist's Assault In Punjab, Seeks Report From DGP

The National Human Rights Commission (NHRC) has initiated action over the assault of a journalist by two Punjab Police personnel in the Batala area of Gurdaspur district. A press note released Monday stated, "The NHRC has taken suo motu cognisance of a media report about a journalist assaulted by two Punjab Police officers in full public view."

<https://www.newsx.com/india/grave-violation-of-human-rights-nhrc-takes-action-over-journalists-assault-in-punjab-seeks-report-from-dgp-48391/>

Published By: Suresh Pandey | Published: August 18, 2025 18:52:06 IST

The National Human Rights Commission (NHRC) has initiated action over the assault of a journalist by two Punjab Police personnel in the Batala area of Gurdaspur district.

A press note released Monday stated, "The NHRC has taken suo motu cognisance of a media report about a journalist assaulted by two Punjab Police officers in full public view."

Journalist Thrashed Only For Asking About Police Presence In The Area

"Reportedly, in a video grab of the incident, the victim could be seen lying motionless as the police personnel walked away after assaulting him," It further stated.

The journalist has been identified as Balwinder Singh, who was thrashed by the police personnel on Aug 1.

The press note further said, "The two police personnel were deployed in the Batala area ahead of Independence Day. They reportedly attacked the journalist for asking why they were standing there.

As per the ANI, a video of the incident, which surfaced on August 7 and quickly went viral, shows the journalist being brutally beaten in broad daylight on a busy street.

Grave Violation Of Human Rights And Abuse Of Power: NHRC

In the 2-minute 16-second footage, it is seen that they repeatedly punch and kick Singh, who eventually collapses into a waterlogged pothole.

Taking note of the incident, the Commission has stated that it is a grave violation of human rights and abuse of power.

The Commission has issued a notice to the Director General of Police (DGP), Punjab, demanding a comprehensive report within two weeks.

Asianet News

NHRC Initiates Action Over Journalist's Assault in Punjab; Seeks Urgent Report From State DGP

<https://newsable.asianetnews.com/india/nhrc-initiates-action-over-journalist-assault-in-punjab-seeks-report-from-dgp-articleshow-f8o7yfl>

2 Min read Asianet Newsable English | ANI Published : Aug 18 2025, 05:21 PM IST

The assault reportedly occurred on August 1, when two police personnel deployed in Batala for law and order duties ahead of Independence Day allegedly attacked Singh after he questioned their presence in the area.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports concerning the alleged assault of journalist Balwinder Singh by two Punjab Police officers in the Batala area of Gurdaspur district. The assault reportedly occurred on August 1, when two police personnel deployed in Batala for law and order duties ahead of Independence Day allegedly attacked Singh after he questioned their presence in the area.

A video of the incident, which surfaced on August 7 and quickly went viral, shows the journalist being brutally beaten in broad daylight on a busy street. In the 2-minute 16-second footage, one officer in uniform and another in civilian clothes are seen repeatedly punching and kicking Singh, who eventually collapses into a waterlogged pothole. As he lies motionless, the man in civilian attire returns to kick him again, followed by the uniformed officer, who briefly checks on him before walking away.

Bystanders appear stunned and do not intervene until a group of locals finally rushes to assist the unresponsive journalist. Taking serious note of the incident, the NHRC has stated that the reported facts, if accurate, point to a grave violation of human rights and abuse of power. The Commission has issued a formal notice to the Director General of Police (DGP), Punjab, demanding a comprehensive report within two weeks.

The report must include the current status of the investigation and a detailed account of the journalist's health condition, stated NHRC. The video has sparked widespread outrage across social media and civil society, with calls for accountability and justice. The incident has reignited concerns over press freedom and the conduct of law enforcement personnel.

News On Air

NHRC Issues Notice To Punjab Police In Journalist's Assault Case

<https://www.newsonair.gov.in/nhrc-issues-notice-to-punjab-police-in-journalists-assault-case/>

Site Admin | August 18, 2025 7:06 PM

The National Human Rights Commission has issued a notice to the Director General of Police (DGP) of Punjab for a reported assault on a journalist by two police officers. In a statement, the NHRC said it took suo motu cognisance of a media report about the assault, which reportedly took place on the 1st of this month in the Gurdaspur district of the state. The Commission has asked the DGP for a detailed report on the matter within two weeks. It has been asked to include the status of the investigation in the matter and the health of the victim journalist.

Arth Prakash

राष्ट्रीय मानवाधिकार आयोग द्वारा पंजाब के गुरदासपुर जिले के बटाला क्षेत्र में दो पुलिस अधिकारियों द्वारा एक पत्रकार पर कथित हमले का स्वतः संज्ञान लिया गया

<https://www.arthparkash.com/punjab/details/48559/national-human-rights-commission-takes-suo-motu-cognizance-of-alleged-assault-on-a-journalist>

By Sorit Chaudhary -- Monday, 18 Aug, 2025

राज्य के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी गई रिपोर्ट में जांच की स्थिति और पीड़ित के स्वास्थ्य की स्थिति शामिल होने की उम्मीद है

चंडीगढ़, 18 अगस्त: National Human Rights Commission: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब के गुरदासपुर जिले के बटाला इलाके में दो पंजाब पुलिस अधिकारियों द्वारा एक पत्रकार पर सरेआम हमला करने की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, घटना के एक वीडियो में, पीड़ित बेसुध पड़ा हुआ दिखाई दे रहा है, जबकि पुलिसकर्मी उस पर हमला करने के बाद भाग रहे हैं।

आयोग ने पाया है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, आयोग ने राज्य के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जाँच की स्थिति और पीड़ित पत्रकार के स्वास्थ्य की जानकारी शामिल होने की उम्मीद है।

7 अगस्त 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, यह घटना 1 अगस्त, 2025 को हुई थी। दोनों पुलिस अधिकारी स्वतंत्रता दिवस के अवसर पर कानून- व्यवस्था बनाए रखने के लिए बटाला में तैनात थे। पत्रकार ने कथित तौर पर उनकी उपस्थिति के बारे में कुछ सवाल पूछे जिससे वे भड़क गए और उन्होंने पत्रकार पर हमला कर दिया।

In Samachar

NHRC ने दो पंजाब पुलिस अधिकारियों द्वारा एक पत्रकार पर सरेआम हमला करने की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-media-report-of-public-assault-on-a-journalist-by-two-punjab-police-officers/>

Editor Posted on 18 अगस्त 2025

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने पंजाब के गुरदासपुर ज़िले के बटाला इलाके में दो पंजाब पुलिस अधिकारियों द्वारा एक पत्रकार पर सरेआम हमला करने की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। रिपोर्ट के अनुसार, घटना के एक वीडियो में, पीड़ित बेसुध पड़ा हुआ दिखाई दे रहा है, जबकि पुलिसकर्मी उस पर हमला करने के बाद भाग रहे हैं।

आयोग ने पाया है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, आयोग ने राज्य के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जाँच की स्थिति और पीड़ित पत्रकार के स्वास्थ्य की जानकारी शामिल होने की उम्मीद है।

7 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, यह घटना 1 अगस्त, 2025 को हुई थी। दोनों पुलिस अधिकारी स्वतंत्रता दिवस के अवसर पर कानून- व्यवस्था बनाए रखने के लिए बटाला में तैनात थे। पत्रकार ने कथित तौर पर उनकी उपस्थिति के बारे में कुछ सवाल पूछे जिससे वे भड़क गए और उन्होंने पत्रकार पर हमला कर दिया।

Times of India

RTI info on custodial deaths denied

<https://timesofindia.indiatimes.com/city/kochi/rti-info-on-custodial-deaths-denied/articleshow/123372497.cms>

TNN | Aug 19, 2025, 12.46 AM IST

Kochi: State police department denied details of custodial deaths over the last five years in response to an RTI query, stating that state crime records bureau (SCRB) was exempt from RTI Act.

The department denied the data, stating that SCRB was exempt from providing information as per Section 24 (4) of RTI Act in matters other than those related to human rights violations and corruption. "Since the information sought doesn't fall under the categories of human rights violations and corruption, we are unable to provide the information sought in compliance with govt orders," said the reply from state public information officer of police department.

The RTI query filed by activist Dhanaraj S sought district and police station-wise numbers of custodial deaths reported in Kerala from Jan 1, 2020, to July 31, 2025. He also sought details of custodial death cases forwarded to NHRC during the same period.

Dhanaraj said that denial of information on the mentioned grounds was incorrect and contrary to law. "Custodial deaths are per se human rights violations under Article 21, so Section 24 provision applies and disclosure must follow state information commission approval within 45 days," he said.

He said he would file the first appeal under Section 19(1) of RTI Act.

Amar Ujala

Charkhi Dadri News: लघु फिल्मों की वार्षिक प्रतियोगिता के लिए 31 तक भेजें प्रविष्टियां

<https://www.amarujala.com/haryana/charkhi-dadri/send-entries-till-11-for-the-11th-annual-competition-of-short-films-charkhi-dadri-news-c-126-1-cdr1001-142960-2025-08-19>

संवाद न्यूज एजेंसी, चरखी दादरी Updated Tue, 19 Aug 2025 12:59 AM IST

चरखी दादरी। राष्ट्रीय मानवाधिकार आयोग की ओर से मानवाधिकारों को लेकर लघु फिल्मों के लिए 11वीं वार्षिक प्रतियोगिता आयोजित की जाएगी। इस प्रतियोगिता में भाग लेने के लिए पंजीकरण की अंतिम तिथि 31 अगस्त है। प्रतियोगिता का उद्देश्य मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने के लिए भारतीय नागरिकों के रचनात्मक प्रयासों को प्रोत्साहित करना है।

उपायुक्त मुनीश शर्मा ने बताया कि प्रतियोगिता में भाग लेने के लिए आयोग की ईमेल आईडी nhrcshortfilm@gmail.com पर 31 अगस्त तक प्रविष्टि भेजी जा सकती है। प्रविष्टि भेजने के लिए गूगल ड्राइव का उपयोग कर आयोग की ई-मेल आईडी पर नियम व शर्तें देखी जा सकती हैं। प्रतियोगिता की प्रथम, द्वितीय व तृतीय विजेता प्रविष्टियों को क्रमशः दो लाख रुपये, डेढ़ लाख रुपये व एक लाख रुपये की पुरस्कार राशि दी जाएगी। यह प्रतियोगिता नागरिकों को मानवाधिकारों से संबंधित मुद्दों पर अपनी रचनात्मकता दिखाने और समाज में जागरूकता बढ़ाने का एक शानदार अवसर प्रदान करती है।

Statesman

NHRC notice to UP govt on corporal punishment of Class 3 student

The incident reportedly resulted in a fractured shoulder, requiring surgical intervention.

<https://www.thestatesman.com/india/nhrc-notice-to-up-govt-on-corporal-punishment-of-class-3-student-1503473209.html>

Statesman News Service | Lucknow | August 18, 2025 6:19 pm

The National Human Rights Commission (NHRC), taking suo motu cognizance of an incident of alleged corporal punishment meted out by a teacher to a Class 3 student at a government-run primary school in Gautam Budh Nagar district, UP, served a notice to the state government on Monday.

The incident reportedly resulted in a fractured shoulder, requiring surgical intervention.

According to a media report published on August 7, 2025, the young boy initially did not disclose the cause of his injury, but his reluctance to attend school for several days raised concerns. It was only after his younger brother revealed that the injury was caused by a teacher's beating with a stick that the matter came to light.

The child's parents subsequently admitted him to a hospital, where a surgery was scheduled for the serious shoulder injury.

Terming the report a serious issue of potential violation of human rights, the NHRC issued notices to the Principal Secretary of the Department of Basic Education, Uttar Pradesh, and the District Police Commissioner of Gautam Budh Nagar, seeking a detailed report on the matter within two weeks.

The Commission emphasized that, if true, the contents of the report reflect a grave failure in the protection of children within educational institutions and raise critical concerns regarding accountability and enforcement of child protection norms in schools.

careers360.com

NHRC notice to UP Govt, police over student's shoulder injury after punishment

NHRC seeks report from UP government, police after teacher allegedly fractures Class 3 student's shoulder

<https://news.careers360.com/nhrc-seeks-report-from-up-education-department-police-after-teacher-allegedly-fractures-class-3-student-shoulder-during-punishment>

Vagisha Kaushik | August 18, 2025 | 07:52 PM IST | 2 mins read

NHRC issues notices to basic education department, district police commissioner over media report on beating of Class 3 student.

Expressing concern over the report that a teacher allegedly fractured a third grade student's shoulder during punishment, the National Human Rights Commission (NHRC) has issued notices to the basic education department and the district police commissioner. The human rights panel said it has taken suo motu cognizance of the media report that corporal punishment by a teacher fractured the shoulder of a Class 3 student at a government-run primary school in the Gautam Budh Nagar district of Uttar Pradesh.

The commission noted that the eight-year old boy did not reportedly disclose the incident but refused to go to school for three to four days. His younger brother informed that he was injured after being beaten with a stick by his class teacher. Moreover, the report carried on August 7, said that the parents of the injured child admitted him to a hospital for a surgery.

NHRC observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim. Therefore, NHRC has issued notices to the state principal secretary of the Department of Basic Education and the police seeking a detailed report on the matter within two weeks.

According to a Times of India report, a student of Kanshiram Primary School said that he was beaten for making noise. The school principal, however, denied the allegations and the possibility of him getting hurt in the school premises. The incident took place in the last week of July.

At first, the primary student did not inform about the incident at home and instead said that he fell from the stairs while refusing to go to school as he was afraid of the teacher, his parents told TOI. The parents also noticed swelling in the shoulder and hands of the child, as per the report.

India Today

All about Manisha case: Protests in Haryana as teacher, 19, found with slit throat

The murder of 19-year-old teacher Manisha in Bhiwani's Singhani village has triggered massive protests, with villagers blocking roads and holding mahapanchayats. Her family, alleging police inaction, have refused to hold a funeral. The NHRC has sought a report, and opposition parties are attacking the Haryana government. Here's all about the Manisha case.

<https://www.indiatoday.in/amp/india/story/manisha-murder-case-haryana-bhiwani-singhani-19-playschool-teacher-protests-nayab-singh-saini-selja-2772746-2025-08-18>

India Today News Desk | New Delhi, UPDATED: Aug 18, 2025 14:46 IST

Written By: Priyanjali Narayan

Public anger continues to swell in Bhiwani's Singhani village after the brutal killing of Manisha, a 19-year-old playschool teacher. After protests on Sunday, a mahapanchayat was held on Monday. At the meeting, former BJP minister JP Dalal assured the victim's family of justice, but the gathering insisted that the killers must be arrested first. Markets remained shut over the weekend as locals accused the police of dragging their feet in the investigation.

Manisha's body was found on August 13 in a field in Singhani, with her throat slit.

While Haryana Chief Minister Nayab Singh Saini has ordered the transfer of the Bhiwani SP and the suspension of five policemen over the handling of the case, opposition leaders allege that the measures are inadequate.

Manisha left her school on August 11 to visit a nearby nursing college to enquire about a course but didn't return home.

As she didn't return by evening and calls to her phone went unanswered, her father filed a missing person complaint.

The Loharu police allegedly dismissed his plea first, suggesting that she had "run away" and "would return in two days", an initial response that was criticised by her parents for its negligence.

WHAT IS THE MANISHA MURDER CASE OF HARYANA?

Manisha's family said the police had accompanied them to the nursing college to make enquiries, where three intoxicated men were questioned. The men claimed they had not seen Manisha and added that the college had shut at 1 pm, according to a report by The Indian Express.

On August 13, a farmer discovered the body of a young woman in a field near a canal in Singhani village. When police arrived at the spot, they identified the deceased as Manisha, the report added.

Following this, the first autopsy was conducted, but her family refused to accept the body, demanding that those behind the heinous crime be arrested first.

The tension at Bhiwani Civil Hospital, where the autopsy was conducted, was significant, which prompted the police to deploy additional personnel to maintain law and order.

Refusing to hold her funeral, Manisha's family alleged that police delayed registering their complaint.

PEOPLE PROTESTS AS MANISHA CASE REMAINS UNSOLVED

The outrage spilt onto the streets over the weekend.

On Saturday, a mahapanchayat near Dhigawa Mandi demanded the immediate arrest of the culprits.

On Sunday, villagers blocked the Delhi-Pilani road to press their demand for justice. Police said six teams had been formed to investigate the case and confirmed that a post-mortem examination was conducted at PGIMS Rohtak.

They added that the cause of death would be determined after the viscera report arrived from the forensic lab.

Friends and residents described Manisha as calm and well-mannered. Pinky, her school friend, said it was unimaginable that anyone could harm her.

Another woman from the village alleged that Manisha's life might have been saved had the police acted promptly.

'COLLAPSE OF LAW AND ORDER' IN HARYANA: CONGRESS, INLD

Haryana Minister Shruti Choudhry said on Sunday that CM Saini was personally monitoring the investigation. But the killing has sparked strong political reactions over the law and order situation in the BJP-ruled state.

Congress general secretary and Sirsa MP Kumari Selja said the crime had "shaken the nation".

"This is not just a heinous crime, but also a stark example of the collapse of law and order in the state," she added.

According to Selja, the police brushed aside the family's concerns, telling them "the girl must have run away, she will return on her own".

She dismissed the suspension of police personnel and transfer of the Bhiwani SP as "mere eyewash", demanding immediate arrest of the killers.

"Today, the entire state is asking: Are Haryana's daughters safe? The BJP government must answer this question," the Congress leader added.

INLD president Abhay Singh Chautala called the case a "black spot" on the government and said it had exposed the hollowness of the BJP's "Beti Bachao, Beti Padhao" slogan.

"The situation in the state today is such that Haryana has become one of the most unsafe states for women. Expecting the safety of daughters under the BJP government is futile," he said.

AAP national media in-charge Anurag Dhanda alleged that criminals were operating with impunity while the government remained apathetic.

"Criminals are operating with impunity, ransom calls are being made from jails, yet the CM remains a mute spectator," he said.

Dhanda cited police data showing more than 4,100 people went missing in the first half of 2025, an average of 45 a day, with kidnapping cases crossing the 1,000 mark.

He added that Jind saw 17 murders in a single month and said crimes against women in Hisar and Rohtak reflected "administrative paralysis."

The National Human Rights Commission (NHRC) has also sought a response from Haryana DGP in the Manisha murder case.

The CSR Journal

Throat-Slit, Justice Denied: Haryana Protests Over Brutal Killing of 19-Year-Old Teacher

<https://thecsrjournal.in/haryana-protests-over-brutal-killing-of-year-old-teacher/>

Published By -Saniya Patel | August 18, 2025

killing of a 19-year-old playschool teacher Manisha, has ignited widespread unrest across Haryana, with protests intensifying and political leaders uniting in condemnation of the state's handling of the case. Demonstrations have disrupted daily life in multiple districts, while the victim's family continues to refuse her cremation until arrests are made.

Manisha went missing on August 11 after she left her school to inquire about a B.Sc nursing course at a nearby private institution. CCTV footage confirms her presence near the college that afternoon. Her family reported her disappearance that evening, but police allegedly dismissed the complaint, suggesting she had eloped and would return soon. The case was formally registered only on August 12.

Manisha Found Beheaded, Acid Injuries Suspected

Tragically, her body was found on August 13 in a field near a canal in Singhani village. Medical officials confirmed her throat had been slit. According to Dr. Balwan Singh, part of the autopsy team, her body showed signs of acid exposure and possible animal attack. "Manisha's body was found without a neck, with doctors suggesting that the wound was chewed by animals," a senior officer stated, adding that acid-related injuries were also being examined.

Since the discovery, protests have broken out across Bhiwani, Hisar, Jind, and Fatehabad. On Sunday, villagers in Dhigawa blocked the Delhi-Pilani highway by placing tires and motorbikes on the road, bringing traffic to a standstill for nearly two hours. Meanwhile, students took to the streets in Bhiwani and Jind, demanding swift justice.

Despite the government's intervention, including the transfer of Bhiwani SP Manbir Singh and the suspension of five officers—SHO Ashok, ASI Shakuntala, ASI Anoop, Constable Pawan, and SPO Dharmendra—protesters say the steps are insufficient. The family continues to sit on dharna, insisting that the accused be arrested before Manisha's final rites are conducted.

Father Blames Police for Daughter's Death, Cites Negligence

Manisha's father, Sanjay Singh, is resolute: "The police failed to act on time and because of their negligence, my daughter is dead. They have failed to arrest the perpetrators of the crime even after five days of the incident." He also accused the nursing college staff of delaying the release of CCTV footage until August 13, raising suspicion about potential tampering or concealment of evidence.

Chief Minister Nayab Singh Saini stated, "Manisha is our daughter, and the daughter of the entire family. It is the government's responsibility to ensure justice for her and her family." He assured that the investigation is being closely monitored and that "strict action will be taken against the culprits as soon as the investigation report is finalised."

Cabinet Minister Shruti Choudhry, who visited the protest site, emphasized that the government is treating the case with utmost seriousness. "The chief minister has assured that stringent action will be taken against the culprits," she said, while confirming her communication with senior party leaders regarding the case.

Meanwhile, political criticism has intensified. Congress MP Kumari Selja remarked, "This is not just a heinous crime, but also a stark example of the collapse of law and order in the state." She described the government's action as superficial, stating, "The police brushed aside the family's concerns, telling them the girl must have run away."

Former CM Blames Police Delay for Manisha's Death

Former Chief Minister Bhupinder Singh Hooda echoed these concerns, saying, "If the police had acted in time, her life could have been saved. Law and order has completely collapsed across Haryana."

INLD leader Abhay Chautala declared that the incident had exposed the failure of the BJP government's "Beti Bachao, Beti Padhao" slogan, calling the murder "a black spot" on the administration.

Digvijay Chautala from the JJP expressed frustration over the delay in action: "The police have even failed to identify the accused. Chief Minister Nayab Singh Saini is influenced by Delhi and is not giving the police a free hand to act."

Sunaina Chautala, also from INLD, urged immediate arrests, and Congress leader Raju Mann described the current state as "jungle raj."

Over 4,100 Missing: AAP Slams Govt Over Rising Crime

Aam Aadmi Party's Anurag Dhanda cited disturbing statistics, noting that over 4,100 people went missing in the first six months of 2025. "Criminals are operating with impunity, ransom calls are being made from jails, yet the CM remains a mute spectator," he said.

The National Human Rights Commission (NHRC) has formally sought a response from the Haryana Director General of Police regarding the case.

Local authorities say progress is being made. Singhani's sarpanch, Sanjeet Kumar, stated that SP Sumit Kumar has informed villagers that leads have been identified and that the case will be resolved soon. However, as days pass with no arrests, public anger and political pressure continue to escalate.

The case has now become a flashpoint for broader concerns over women's safety and the state of governance in Haryana.

The Communemag

Dharmasthala 'Mass Burial' Allegations By 'Masked Man' Collapse: SIT Finds No Evidence

<https://thecommunemag.com/dharmasthala-mass-burial-allegations-by-masked-man-collapse-sit-finds-no-evidence/>

By The Commune - August 18, 2025

The controversy surrounding allegations of “mass burials” of women and minor girls at the Lord Manjunatha shrine in Dharmasthala has taken a dramatic turn after the Special Investigation Team (SIT) formed by the Karnataka government failed to recover any remains supporting the claims.

The case originated on 3 June 2025, when an unidentified complainant, who appeared in public fully covered to conceal his identity and came to be known as the “masked man,” claimed to be a former sanitation worker at the shrine. He alleged that he had been forced to bury large numbers of women and minor girls between 1995 and 2014, who were allegedly raped and murdered. He submitted skeletal remains in court which he claimed to have exhumed from one of the sites and later testified before a court in the same concealed manner.

Following his complaint, another woman lodged a case stating that her daughter had gone missing during a trip to Dharmasthala.

Given the seriousness of the charges, the state government formed an SIT on 19 July 2025 to investigate. The “masked man” pointed investigators to 13 alleged burial sites. Excavations were carried out at 17 sites in total, but the case began unraveling as the SIT found no evidence of mass burials.

At one location, bone fragments recovered were determined by forensic experts to belong to a male. At another site, identity cards recovered belonged to a man who reportedly died of illness. The skull handed over to the court by the complainant was tested in two hospitals, both confirming it was that of a male who died about 30 years ago.

Ground Penetrating Radar (GPR) was later deployed at the request of the complainant. At site number 13, where he had claimed 60–100 bodies were buried at a depth of 16 feet, the radar showed no anomalies and excavation produced no findings.

During digging at site number 11, the complainant abruptly claimed that the actual burial spot was about 150 metres away. At that new location, investigators recovered 81 bones lying on the surface rather than buried. Experts said these too appeared to be from a male. Male clothing and a red saree were found, along with indications that the site may have been connected to a suicide. Excavation there also yielded nothing further.

As the SIT continued to find no corroboration, officials announced they would not excavate every site identified by the “masked man,” but would check a few more, including a location flagged by another complainant who claimed to have witnessed the burial of a 13-year-old girl.

So far, the SIT has registered cases of unnatural death in connection with skeletal remains recovered at two sites and is also investigating the missing girl complaint filed by the mother of Ananya Bhat.

The collapse of the allegations has sparked political confrontation. Devotees staged protests demanding action against those who spread what they called false charges to defame the temple. The state government has assured action against what it described as propaganda.

Deputy Chief Minister D. K. Shivakumar stated that the ongoing investigation would expose what he termed a conspiracy to tarnish the temple’s reputation. He added that strict action would follow if the “mass burial” charges were proven false. Shivakumar accused the Bharatiya Janata Party (BJP) of politicising the case, saying the party had not spoken when the allegations first surfaced but had later attempted to gain political mileage. He remarked that the BJP acted as though “Hinduism is their private property” and suggested the party was exploiting Dharmasthala for political ends.

The BJP staged a rally on Saturday at the temple, demanding punishment for those behind the allegations. Party leader S. R. Vishwanath said the BJP had initially refrained from commenting because it believed there could have been some truth in the charges. He said the party decided to intervene once excavations disproved claims of mass burials and pledged support to Dharmasthala against what he called false propaganda.

Meanwhile, the “masked man” remains under witness protection. In an interview with India Today, he maintained his allegations, claiming that natural causes or infrastructure activity could have displaced bodies, explaining why excavations yielded nothing.

(With inputs from OpIndia)

UP18 news

Youth-powered solutions take center stage at BRICS CCI Youth Leadership Dialogue 2.0

<https://up18news.com/youth-powered-solutions-take-center-stage-at-brics-cci-youth-leadership-dialogue-2-0/>

August 18, 2025up18news

New Delhi [India], August 18: Youth-powered solutions took center stage at the BRICS CCI Youth Leadership Dialogue 2.0, hosted by the BRICS Chamber of Commerce and Industry (BRICS CCI) from August 4 to 12, 2025. Organized under the esteemed patronage of Mr. Sameep Shastri, Vice Chairman of BRICS CCI, President of the BRICS CCI Young Leaders Vertical, and grandson of former Prime Minister Shri Lal Bahadur Shastri, the seven-day program called for harnessing the ideas, energy and skills of India's youth to tackle the nation's development priorities. During the summit, engagement with leaders from politics, diplomacy, governance, entrepreneurship and business equipped participants with insights to shape their future global leadership roles.

Aligned with International Youth Day celebrations, BRICS CCI Young Leaders Dialogue 2.0 further

built on the success of its inaugural edition and reaffirmed its commitment to empowering young Indians to drive national growth and global leadership. With India poised to have one of the world's largest working-age populations over the next two decades, the Dialogue emphasized the need to actively involve young leaders in shaping policy, governance and societal transformation. The summit brought together a carefully selected group of young participants from across the country, providing them with skills, insights and networks to lead with impact.

Mr. Shastri highlighted the event's transformative purpose, stating, "Empowering young leaders is not just about imparting knowledge, it is about equipping them with the confidence and networks to shape the global narrative." The summit witnessed the participation of the BRICS CCI Core Committee, including Mr. Harvansh Chawla, Chairman; Dr. BBL Madhukar, Co-Chairman & Director General; Mr. Ashok Kumar Singh, Vice Chairman and Mr. Ruhail Ranjan, Treasurer, BRICS CCI.

Over the course of seven days, participants engaged with a distinguished lineup of speakers and influencers. Among the notable figures were Lt. Gen D.V. Kalra (Retd.), Air Vice Marshal Rajeev Sharma (Retd.), and Rear Admiral A.S. Sethi (Retd.), who shared insights on leadership, discipline, and technological challenges. The diplomatic segment featured Mr. Mikhail Antsiferov, Third Secretary, Russian Embassy; Ms. Leticia Marranghello, Second Secretary, Political Section, Embassy of Brazil; Mr. Peter Mahafha, First Secretary, Political, South African High Commission; Amb. Amarendra Khatua, former High Commissioner of India to Argentina; Mr. Zhang Yefei, First Secretary, Embassy of the People's Republic of China,

alongside senior civil servants IPS Parvez Hayat, IPS Shashank Jaiswal, and IRS Sukhad Chaturvedi. The entrepreneurial and corporate leadership sessions included Mr. Bibin Babu, Co-Founder of Paycio; Mr. Prann Sharma, President of Shree Baidyanath Ayurved Bhawan Pvt Ltd and BRICS CCI Governing Body Member; Mr. Jitendra Sharma, CEO of Hairoriginals; Mr. Vikas Dua, HR Head India, Weber Shandwick; Mr. Ankit Jhamb, Chief Learning Officer, Grant Thornton Bharat LLP; Mr. Anuj Gautam, Founder of Label-AG among others.

The final day was marked by keynote addresses from Shri Rajesh Nagar, Minister of State for Food, Civil Supplies & Consumer Affairs Deptt. (Independent charge) and Minister of State for Printing & Stationery Deptt. (Independent Charge), Government of Haryana; Dr. Rana Gurmit Singh Sodhi, Special Invitee to the National Executive of the BJP and Former Cabinet Minister of Punjab; Dr. Madhukar Gupta, Commissioner, State Election Commission, Rajasthan; Dr. Dnyaneshwar Manohar Mulay, Former Member, **National Human Rights Commission**; Mr. K.J. Alphons, IAS (Retd.), Former Union Minister for Tourism, India, and Former MLA; Air Marshal Ravi Kapoor (Retd.), Air Officer Commanding-in-Chief, Central Air Command; Mr. Sushil Sharma, CEO and MD, Marwari Catalyst; Mr. Anku Jain, Managing Director, MediaTek India and Mr. Nishant Sama, Co-Convener, BRICS CCI Young Leaders. Also featured was a keynote session by Mr. He Meng, Deputy Chief of Mission, Embassy of the People's Republic of China. The Dialogue further saw active participation from diplomatic representatives of Bolivia, Russia, Indonesia, South Africa, Brazil, Egypt, and Iran, among others.

This initiative was made possible with the support of Mediatek, Brijmohan Sagarmal Securities Pvt. Ltd., Radha Agro Industries, Rimbaa Oak Global Pte. Ltd., In Tandem Global Consulting, Imarticus Learning, Movinzo, and Mubh Group, with Crayon Art as the Merchandise Partner and SheAtWork as the Knowledge Partner.

All participants were awarded globally recognized merit certificates in recognition of their active involvement and commitment to global leadership. By engaging with prominent figures from politics, diplomacy, governance, entrepreneurship, and corporate leadership, participants gained invaluable knowledge and perspectives to shape their future roles in global leadership. The summit successfully cultivated a dynamic and diverse cohort of future leaders prepared to drive positive change in India and across the world.

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18 अगस्त 2025

बिहार के डीजीपी विनय कुमार ने सारण जिले की सराहना की है, जहां ऑपरेशन नया सवेरा के तहत 222 नाबालिग लड़कियों को मानव तस्करी से मुक्त कराया गया। पटना ने दूसरे स्थान पर रहकर अभियान में भाग लिया। सीनियर...

डीजीपी ने सीनियर एसपी के कार्य की सराहना की, पटना दूसरे स्थान पर डीजीपी के निर्देश पर कमजोर वर्ग प्रभाग व अपराध अनुसंधान विभाग ने चलाया था अभियान जिले में अब तक 222 नाबालिग लड़कियों को पुलिस टीम ने मुक्त कराया छपरा, हमारे संवाददाता ऑपरेशन नया सवेरा में सारण जिले को पूरे बिहार में पहला स्थान मिला है। बिहार के डीजीपी विनय कुमार ने सारण जिले को बेहतर कार्य के लिए सराहा है। पटना को इस अभियान के तहत दूसरा स्थान मिला है। सीनियर एसपी डॉ कुमार आशीष ने बताया कि यह अभियान पूरे एक महीने चलाया गया। 15 अगस्त की पूर्व संध्या पर यह सम्मान सारण जिले को मिला है।

डीजीपी के निर्देश पर कमजोर वर्ग प्रभाव और अपराध अनुसंधान विभाग की ओर से पूरे बिहार में मानव तस्करी को रोकने को लेकर या अभियान चलाया गया था। आपको बता दें कि अब तक सारण जिले में पिछले एक साल से यह अभियान चलाया जा रहा था। आर्केस्ट्रा और थिएटर से नाबालिग लड़कियों को मुक्त कराया गया है। उन्होंने बताया कि अबतक के विशेष अभियान में कुल 222 लड़कियों को मुक्त कराकर 30 कांड दर्ज करते हुए 84 अभियुक्तों को पकड़ा गया है। सदस्य राष्ट्रीय मानव अधिकार आयोग के पत्र के आलोक में यह कार्रवाई की गई है। पश्चिम बंगाल, उड़ीसा, असम, नेपाल, उत्तर प्रदेश व बिहार की लड़कियों इनमें शामिल हैं।